
(2021) 03 SHI CK 0054
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 1359 Of 2021

Lekh Raj

APPELLANT

Vs

Himachal Pradesh Transport Corporation And Another

RESPONDENT

Date of Decision : 05-03-2021

Acts Referred:

Citation : (2021) 03 SHI CK 0054

Hon'ble Judges : L. Narayana Swamy, CJ;Anoop Chitkara, J

Bench : Division Bench

Advocate : Tarun K. Sharma, Vikas Rajput

Final Decision : Disposed Of

Judgement

L. Narayana Swamy, CJ

1. The petitioner, who is working as a Yard Master at HRTC Depot Kelong, District Kinnaur, H.P., has come up before this Court seeking his

transfer from Hard/difficult area to one of the stations of his choice, as per clause 16.1 of the Comprehensive Guiding Principles-2013, issued by the

State Government, which provides that the normal tenure of stay of posting in Most Difficult/Difficult/ Tribal/Hard areas shall be two winters and

three summers. In this regard, the petitioner has already made a representation, Annexure P-2, which is still pending before the concerned authority.

2. Notice. Mr. Vikas Rajpur, learned counsel appears and accepts service of notice on behalf of the respondents.

3. In view of the nature of the order, we propose to pass, no response is required from the respondents.

4. Consequently, this petition is disposed of with liberty to the petitioner to make fresh representation to the respondent/ authorities concerned giving

five stations of his choice, which must be spread in more than one district, within one week from today, in the light of clause 16.1 read with clause 16.5 of the transfer policy. On receipt of such representation, the respondent/ authorities shall decide the representation of the petitioner, in the light of the transfer policy occupying the field, within two weeks. It is clarified that while deciding the representation of the petitioner the respondents shall consider the stations of choice of the petitioner as mentioned in his representation, subject to the condition that the incumbents posted there have completed their normal tenure of posting, in accordance with the transfer policy. In case none of them have completed the normal tenure then the office of the respondent/authorities shall get in touch with the petitioner apprising him of vacant stations where the incumbents have completed their normal tenure and the possible places where the petitioner can be posted. Pending application(s), if any, are closed.